

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1456 OF 2008

UNION OF INDIA & ORS.

Appellant (s)

VERSUS

S.P. VOHRA
(With office report)

Respondent(s)

Date: 20/02/2014 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s) Mr. J.S. Attri, Sr. Adv.

Mr. Syed Tanweer Ahmad, Adv.

Ms. S.. Bajwa, Adv.

for Mr. D.S. Mahra,AOR(Not present)

For Respondent(s) None

UPON hearing counsel the Court made the following
O R D E R

A perusal of the office report dated 31.05.2013 reveals that the respondent, who appears in person, has not filed the statement of case. The filing of statement of case on behalf of the respondent is dispensed with. Pleadings in the case be treated as complete.

Since the respondent, who appears in person, has not come to the Court today, hearing of the case is deferred to 26.3.2014.

Registry to intimate the next date of hearing to the respondent.

|(Parveen Kr.Chawla)

|Court Master

|(Phoolan Wati Arora)

|Assistant Registrar